

NLU DELHI CERTIFICATE COURSE



National Law University, Delhi



Litigation Series

Civil *Litigation* *Drafting* and Practice

From the plaint to the decree and its execution: learn the complete life of a civil suit from practitioners.

LIVE SESSIONS

16

MODULES

04

MODE

Online

TAUGHT BY

Practitioners

BATCH 1 • OCTOBER TO DECEMBER 2026

PROFESSION READY. FROM DAY 1.

2-MONTH PROGRAMME

WWW.MENTBLUE.COM

India's best law schools teach the law *brilliantly*.

Nobody was teaching the courtroom until now.

Chambers and disputes teams have moved beyond foundational training. Clients no longer pay for learning curves. Day-one readiness, from the first draft of a plaint to the first appearance before a court, is no longer aspirational; it is expected.



CERTIFIED BY

National Law University, Delhi

One of India's best national law schools (NIRF 2025: Rank 2). Approves the curriculum, provides institutional oversight, supervises assessment standards, and awards the certificate to participants who complete the course.



DESIGNED AND DELIVERED BY

mentblue

India's practitioner-led legal education platform, founded and run by former Tier 1 law firm lawyers. mentblue designs the curriculum, convenes the faculty of practising lawyers, and runs the course end to end.

Litigation Series

NLU Delhi and mentblue have partnered to launch the Litigation Series: short, intensive certificate courses built to close the gap between classroom learning and the realities of court practice.

Where our course mentees *work today.*

Mentees of mentblue’s past courses are placed across India’s leading law firms and corporates, from full-service Tier 1 firms to specialist boutiques and in-house teams.

26+	2,800+	100+	50+
PRACTICE COURSES DELIVERED	PARTICIPANTS TRAINED	PRACTITIONER FACULTY	HIRING FIRMS AND CORPORATES

LAW FIRMS: WHERE ALUMNI PRACTICE

 cyril amarchand mangaldas ahead of the curve	 Shardul Amarchand Mangaldas	 AZB & PARTNERS ADVOCATES & SOLICITORS	 advocates & solicitors	 S&R ASSOCIATES ADVOCATES	 TRILEGAL
 CMS INDUSLAW	 SARAF AND PARTNERS LAW OFFICES	 DSK Legal True Value, True Values	 Nishith Desai Associates LEGAL AND TAX COUNSELING WORLDWIDE	 KHAITAN & CO ADVOCATES SINCE 1911	 TT&A Advocates and Solicitors

CORPORATES AND IN-HOUSE TEAMS

					
---	---	---	---	---	---



Centre for Regulatory Studies

NATIONAL LAW UNIVERSITY, DELHI

The NLU Delhi centre that supervises the Litigation Series.

ESTABLISHED

2019

LOCATION

NLU Delhi, Sector 14,
Dwarka, New Delhi

About the *Centre*.

The Centre for Regulatory Studies (CRS) is the dedicated research and capacity-building wing of National Law University, Delhi, focused on the law of regulated industries, financial markets and corporate practice.

MANDATE

To bridge academia and regulatory practice through professional training and structured industry engagement.

FOCUS AREAS

- Corporate and finance: M&A, shareholder agreements, banking and securities regulation
- New-age technology: IP, technology and data privacy
- Niche and commercial sectors: media, sports, real estate and trade
- Court practice: pre-dispute and post-dispute strategy, and litigation drafting

ACTIVITIES

Practice-oriented certificate programmes, working papers, conferences and policy engagement with regulators.

WHY THIS COURSE

A natural home for a litigation practice programme: pairing institutional rigour with the pleadings and applications practitioners actually file.

About the *Course*.

A 2-month intensive certificate course that takes you through a civil suit the way it is actually instituted, contested, tried and executed in practice.

Across 16 live online sessions, practitioners drawn from practising advocates, senior counsel and the disputes teams of leading law firms take participants through the full life of a civil suit: jurisdiction and the plaint, the written statement, interim relief, discovery, trial and evidence, judgment, appeal and execution.

The programme is built for participants who want to move from knowing the Code of Civil Procedure to *drafting and running the suit*.

FORMAT

16 live online sessions · 4 modules

Saturdays and Sundays · 11:00 AM IST · two dedicated assignment workshops

FACULTY

Practising lawyers

Counsel and disputes lawyers who draft, argue and run suits for a living

PEDAGOGY

Tier 1 standard templates

Templates of a Tier 1 law firm standard for every stage of a suit

CERTIFICATION

NLU Delhi Certified

Certificate issued by National Law University, Delhi, through its Centre for Regulatory Studies

What makes this course *one of its kind*.

01

Practitioner-led faculty

Counsel and disputes lawyers from the Bar and leading firms: the lawyers who draft, argue and run civil suits for a living, not just teach about them.

02

The whole life of a suit

From cause of action and jurisdiction to decree, appeal and execution, taught in the sequence a suit actually unfolds.

03

Drafting and advocacy

Plaint, written statement, injunction application, affidavit of evidence, written arguments, memorandum of appeal, execution petition and more.

04

NLU Delhi certified

Built on the Bharatiya Sakshya Adhiniyam, 2023, the Commercial Courts Act, 2015 and the Mediation Act, 2023. Supervised by the Centre for Regulatory Studies and certified by NLU Delhi.

A day-one litigation portfolio

Leave with a set of drafts that follows a civil suit from institution to execution: the working repertoire a junior at the Bar usually assembles over the first years of practice.

A network that opens doors

Every cohort is interactive and mentors stay engaged. Alumni of mentblue programmes have used that network to deepen their expertise and to step into practice with confidence.

Who this course is *for*.

The course is designed for two audiences: those preparing to enter litigation practice in a Law Firm or a Chamber and those already in it who want a complete, practitioner's command of civil procedure.

I. Students (senior years)

LL.B. and LL.M. students interested in litigation and dispute resolution, and those preparing for internships in chambers, at the courts and with law firm disputes teams.

YOU WILL LEAVE WITH

A pleading vocabulary and a portfolio of drafts that follows a civil suit from institution to execution, which you can speak to in interviews and put to work from the first day of an internship.

II. Professionals

- Junior advocates in their formative years at the Bar
- Associates in law firm disputes and litigation teams
- In-house counsel who manage litigation and instruct external counsel

YOU WILL LEAVE WITH

A practitioner's command of civil procedure from institution to execution, and the frameworks to draft, file and argue applications independently, not just support them.

Eligibility *criteria.*

The programme welcomes law students, advocates and lawyers in practice, and in-house legal professionals. The eligibility bar is set by qualification and intent, not by years.

ATTENDANCE REQUIREMENT

75% minimum attendance across the live sessions for certification.

DRAFTING ASSIGNMENTS (practice only)

Drafting exercises and two practice-oriented assignments.

LAW STUDENTS

Currently pursuing a 3-year LL.B., a 5-year integrated law programme, or an LL.M. at any recognised university in India or abroad.

ADVOCATES AND LAWYERS

Advocates and law graduates with at least an LL.B. or equivalent qualification from a recognised university, at any stage of practice.

LAW FIRM DISPUTES TEAMS

Associates and paralegals in disputes and litigation teams who want a structured command of procedure.

IN-HOUSE AND CORPORATE

In-house counsel and legal teams who manage litigation, instruct counsel and oversee disputes.

MINIMUM QUALIFICATION

A bachelor's degree (or equivalent) from a recognised university, or current enrolment in a recognised undergraduate or postgraduate programme.

Curriculum *overview.*

Four modules follow a civil suit in the order it unfolds, consolidated through two assignment workshops.

M · 01 · 3 SESSIONS

Foundations and the Institution of a Civil Suit

- S1 · The civil justice system, jurisdiction and the anatomy of a suit
- S2 · Drafting the plaint: cause of action, reliefs and prayer
- S3 · Written statement, set-off and counterclaim

M · 02 · 3 SESSIONS

Interlocutory and Provisional Remedies

- S4 · Temporary injunctions and interlocutory relief (Order XXXIX)
- S5 · Attachment before judgment, receivers, discovery and interrogatories
- S6 · Summary procedure, summary judgment and interim applications practice

M · 03 · 4 SESSIONS

Framing, Evidence and Trial

- S8 · Framing of issues and the conduct of trial
- S9 · Evidence in civil proceedings and the Bharatiya Sakshya Adhiniyam, 2023
- S10 · Cross-examination, re-examination and witness handling
- S11 · Final arguments, judgment, decree and costs

M · 04 · 3 SESSIONS

Appeals, Review and Execution

- S12 · Appeals, reference, review and revision
- S13 · Execution of decrees (Order XXI)
- S14 · The commercial courts regime, mediation and special procedures

WORKSHOPS · 2 SESSIONS

Assignment Workshops

- S7 · Mid-course assignment workshop (Assignment 1: Modules 1–2)
- S15 · Final assignment workshop (Assignment 2: Modules 3–4)

CLOSING · 1 SESSION

Career Pathways and Litigation Roadmap

- S16 · Career pathways in civil and commercial litigation, building the litigation CV, court etiquette and AI in litigation

Institution of the suit *and interim relief.*

TEMPLATES OF A TIER 1 LAW FIRM STANDARD

M · 01 · S E S S I O N 1

The Civil Justice System, Jurisdiction and the Anatomy of a Suit

- Court hierarchy; Section 9, Sections 15 to 20, res judicata and res sub judice
- Cause of action, parties under Order I and limitation
- Valuation, court fees, institution, summons and the caveat under Section 148A

M · 01 · S E S S I O N 2

Drafting the Complaint: Cause of Action, Reliefs and Prayer

- The rules of pleading under Order VI; particulars and amendment
- Structure of the complaint under Order VII; rejection under Order VII Rule 11
- Suits and reliefs, including the Specific Relief Act as amended in 2018

M · 01 · S E S S I O N 3

Written Statement, Set-off and Counterclaim

- The written statement under Order VIII: specific denial and deemed admissions
- Legal and equitable set-off; counterclaim under Order VIII Rules 6A to 6G
- Replication, production of documents and the doctrine of departure

M · 02 · S E S S I O N 4

Temporary Injunctions and Interlocutory Relief (Order XXXIX)

- The threefold test under Order XXXIX Rules 1 and 2; mandatory interlocutory injunctions
- Ex parte relief, the supporting affidavit and the undertaking as to damages
- Vacating injunctions, appeals under Order XLIII and bank guarantee injunctions

M · 02 · S E S S I O N 5

Attachment before Judgment, Receivers, Discovery and Interrogatories

- Attachment before judgment (Order XXXVIII) and receivers (Order XL)
- Discovery, inspection and interrogatories under Order XI, including the commercial regime
- Admissions under Order XII and judgment on admissions

M · 02 · S E S S I O N 6

Summary Procedure, Summary Judgment and Interim Applications

- Summary suits under Order XXXVII and leave to defend
- Summary judgment under Order XIII A of the commercial regime
- The architecture of interlocutory applications and Section 151

Trial, judgment *and beyond the decree.*

TEMPLATES OF A TIER 1 LAW FIRM STANDARD

M·03 · S E S S I O N 8 Framing of Issues and the Conduct of Trial • Framing issues under Order XIV; burden and onus of proof • Sequence of trial, exhibits, adjournments and case management under Order XVA TEMPLATE · Proposed issues and a case management hearing note	M·03 · S E S S I O N 9 Evidence and the Bharatiya Sakshya Adhiniyam, 2023 • Continuity and change from the Evidence Act; burden and standard of proof • Documentary and electronic evidence; evidence by affidavit under Order XVIII Rule 4 TEMPLATE · Affidavit of evidence and the electronic records certificate	M·03 · S E S S I O N 10 Cross-Examination, Re-Examination and Witness Handling • Objectives and techniques of cross-examination; confronting a witness • Re-examination, questions by the court and hostile witnesses ADVOCACY · A cross-examination plan	M·03 · S E S S I O N 11 Final Arguments, Judgment, Decree and Costs • Structuring oral and written arguments • Judgment and decree under Order XX; interest, mesne profits, costs and post-judgment applications TEMPLATE · Issue-wise written arguments for the plaintiff
M·04 · S E S S I O N 12 Appeals, Reference, Review and Revision • First appeals under Section 96 and Order XLI; appeals from orders • Second appeals, Letters Patent Appeals, review and revision TEMPLATE · A memorandum of first appeal against a decree	M·04 · S E S S I O N 13 Execution of Decrees (Order XXI) • Modes of execution under Section 51; attachable property under Section 60 • Sale, claims under Order XXI Rule 58, resistance to possession and foreign decrees TEMPLATE · An execution petition for attachment and sale of immovable property	M·04 · S E S S I O N 14 The Commercial Courts Regime, Mediation and Special Procedures • The Commercial Courts Act, 2015 and pre-institution mediation under Section 12A • The Mediation Act, 2023; compromise, Lok Adalat and special suits TEMPLATE · A Section 12A application and a mediated settlement agreement	S E S S I O N S 15 A N D 16 Final Workshop and Career Roadmap • S15 · Final assignment workshop (Assignment 2: Modules 3 and 4) • S16 · Chambers and firm pathways, the litigation CV, court etiquette and AI in litigation

Session *schedule.*

Highlighted sessions are dedicated assignment workshops.
Dates are tentative and subject to change.

DATE	SESSION
Sat · 31 Oct	S1 The Civil Justice System, Jurisdiction and the Anatomy of a Suit
Sun · 01 Nov	S2 Drafting the Plaint: Cause of Action, Reliefs and Prayer
Sat · 14 Nov	S3 Written Statement, Set-off and Counterclaim
Sun · 15 Nov	S4 Temporary Injunctions and Interlocutory Relief (Order XXXIX)
Sat · 21 Nov	S5 Attachment before Judgment, Receivers, Discovery and Interrogatories
Sun · 22 Nov	S6 Summary Procedure, Summary Judgment and Interim Applications Practice
Sat · 28 Nov	S7 Mid-Course Assignment Workshop (Assignment 1)
Sun · 29 Nov	S8 Framing of Issues and the Conduct of Trial

DATE	SESSION
Sat · 05 Dec	S9 Evidence in Civil Proceedings and the Bharatiya Sakshya Adhiniyam, 2023
Sun · 06 Dec	S10 Cross-Examination, Re-Examination and Witness Handling
Sat · 12 Dec	S11 Final Arguments, Judgment, Decree and Costs
Sun · 13 Dec	S12 Appeals, Reference, Review and Revision
Sat · 19 Dec	S13 Execution of Decrees (Order XXI)
Sun · 20 Dec	S14 The Commercial Courts Regime, Mediation and Special Procedures
Sat · 26 Dec	S15 Final Assignment Workshop (Assignment 2)
Sun · 27 Dec	S16 Career Pathways and Litigation Roadmap

MODE	DAYS	TIME	RECORDINGS
Online · Live	Saturdays and Sundays	11:00 AM IST onwards	Access for 1 Year



Dr. Raghav Pandey

Course Director

Assistant Professor at National Law University, Delhi and Director of the Centre for Regulatory Studies. He is presently a Visiting Scholar in residence at Harvard Law School, at the Institute for Global Law and Policy. He works at the point where law meets business, regulation and policy: the areas that shape how companies operate and how markets are governed.

AFFILIATION

National Law University, Delhi

CENTRE

Centre for Regulatory Studies

AREAS

Corporate and commercial law, regulation, jurisprudence

ROLE

Academic supervision and programme curation

He writes and speaks regularly on Indian corporate and regulatory law, and brings that practical clarity into the classroom. He designs programmes that go beyond textbook law, built around how legal problems actually arise and how practitioners solve them.

The mentblue *team.*

Day-to-day delivery of the programme, including admissions, faculty coordination and participant support, is led by the mentblue team.



Prafful Goyal

Co-founder, mentblue · Course Coordinator

Co-founded mentblue to bring practitioner-led education to law students and early-career professionals. Leads programme design and faculty engagement.

- Graduate, NUJS Kolkata
- Former Principal Associate, Cyril Amarchand Mangaldas



Ashutosh Singh

Co-founder, mentblue · Course Coordinator

Co-founded mentblue to make legal practice accessible by converting practice experience into structured curricula. Leads programme operations and participant experience.

- Graduate, NLU Delhi
- Former Senior Associate, Cyril Amarchand Mangaldas

What our *mentees* say.

“

The course was structured in a way that focused on the practical aspects of the subject, not just the theory like many other courses. We were also guided on how to prepare ourselves for internships or even a job in the space.

Vedika Mishra

KC LAW COLLEGE, MUMBAI

“

This was the best experience I had in terms of learning a course which is taught both theoretically and practically. Taught by professionals, it ensures that one is not just ready for an exam but for their legal journey too.

Aadarsh Gautam

NATIONAL LAW UNIVERSITY, DELHI

“

Very insightful and seamless course. The course was well-structured, well-paced and detail oriented, with a prompt team, and I enjoyed learning every bit of it.

Prakriti Ganguly

SYMBIOSIS LAW SCHOOL, PUNE

“

Insightful and truly enlightening series of lectures by experienced professionals on such critical areas of law.

Dhruv Saxena

RAJIV GANDHI NATIONAL UNIVERSITY OF LAW

Programme *fee.*

COURSE FEE

₹ 10,000

Students (Concessional price)

₹ 12,000

Professionals

Both fees are inclusive of all taxes. The professional fee applies to advocates, law firm associates, in-house counsel and other professionals.

Group nominations from chambers, law firms, corporates and in-house teams are accepted on request. Write to support@mentblue.com.

WHAT IS INCLUDED

- 01 16 live online sessions with full question and answer access
- 02 Session recordings, with replay access for 6 months
- 03 Curated reading materials for every session
- 04 Templates of a Tier 1 law firm standard for every stage of a civil suit
- 05 Two assignment workshops with mentor walkthroughs of model answers
- 06 NLU Delhi Certificate of Completion
- 07 mentblue alumni network and early-bird access to future cohorts

PAYMENT

Payment via secure link. EMI options available.

Certificate of *completion.*

Participants who meet the 75% attendance requirement receive an NLU Delhi Certificate of Completion, issued by the Centre for Regulatory Studies in academic collaboration with mentblue.



National Law University
Delhi
CENTRE FOR REGULATORY STUDIES

in collaboration with



mentblue
THE LITIGATION SERIES 2026

THIS IS TO CERTIFY THAT

[*Recipient Name*]

has successfully completed the certificate course on

Civil Litigation Drafting and Practice

conducted by the Centre for Regulatory Studies, NLU Delhi, in academic collaboration with mentblue, from October to December 2026

Mentors for the Course were:

[Mentor name], [Designation], [Chambers or firm]
[Mentor name], [Designation], [Chambers or firm]
[Mentor name], [Designation], [Chambers or firm]
[Mentor name], [Designation], [Chambers or firm]
[Mentor name], [Designation], [Chambers or firm]

Dr. Raghav Pandey

COURSE DIRECTOR
CENTRE FOR REGULATORY STUDIES · NLU DELHI



CERTIFICATE NO.
2026 · CD · 0000

Prafful Goyal

COURSE COORDINATOR
CO-FOUNDER · MENTBLUE

ISSUED BY NLU DELHI · CRS · IN COLLABORATION WITH MENTBLUE

17 · ENROL NOW

Litigation Series

Reserve your *seat*.

Cohorts are kept small and interactive to preserve faculty attention and the quality of discussion. Apply early: seats fill on a first-come basis.



REGISTER AT

<https://rzp.io/rzp/civil-litigation-nlud-2026>

EMAIL

support@mentblue.com

PHONE

+91 92896 57727 · +91 96256 19518

PROGRAMME PARTNERS



National Law University, Delhi
Centre for Regulatory Studies (CRS)



mentblue

Practitioner-led legal education platform

PROGRAMME LEADERSHIP

Course Director · Dr. Raghav Pandey, NLU Delhi

Course Coordinators · Prafful Goyal and Ashutosh Singh, mentblue

FOLLOW MENTBLUE

LinkedIn · [/company/mentblue](#)

X · [@Ment_blue](#)

Instagram · [@mentblue_](#)

Web · www.mentblue.com